



2025:DHC:1071-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 18031/2024, CM APPLs. 76672/2024 & 76673/2024
GAURAV VATS AND OTHERSPetitioners
Through: Ms. Sriparna Chatterjee, Mr.
Soumitra Chatterjee and Mr. Manish, Advs.

versus

UNOIN OF INDIA AND ORSRespondents
Through: Ms. Sangita Malhotra, SPC for
UOI

CORAM:
HON'BLE MR. JUSTICE C. HARI SHANKAR
HON'BLE MR. JUSTICE AJAY DIGPAUL

ORDER (ORAL)
11.02.2025

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1. Ms. Sriparna Chatterjee, learned Counsel for the petitioners submits that as the grievance of the petitioners stands assuaged, the writ petition does not survive for further consideration.
2. It is accordingly disposed of.

C. HARI SHANKAR, J.

AJAY DIGPAUL, J.

FEBRUARY 11, 2025

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Click here to check corrigendum, if any